

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 2732
ANSWERED ON 27.12.2018

PANCHAYAT COURTS

†2732.SHRI SHER SINGH GHUBAYA:
DR. RAVINDRA KUMAR RAY:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the Government proposes to authorise the existing panchayats to hold panchayat courts as was done earlier in order to resolve local/minor disputes and minimise the burden of the higher courts; and

(b) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ
(SHRI PARSHOTTAM RUPALA)

(a) & (b) Since the observations made by the Ministry of Law and Justice about the basic structure of the Nyaya Panchayat Bill could not be resolved and State Governments also expressed reluctance to fund the Nyaya Panchayats, it has been decided not to pursue the draft Nyaya Panchayat Bill. Therefore, there is no proposal to authorise Panchayats to hold Panchayat Courts.
